

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.403/MP/2024

Subject : Petition under Sections 63 and 79 of the Electricity Act, 2003 read with Articles 12 of the Transmission Service Agreement dated 23.04.2019, seeking compensation on account of change in law events, and other consequential reliefs related to Bhuj-II Transmission Limited.

Petitioner : Powergrid Bhuj Transmission Limited (PBTL)

Respondents : Netra Wind Private Limited and Ors.

Date of Hearing : **17.2.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Ms. Poorva Saigal, Advocate, PBTL
Ms. Pallavi Saigal, Advocate, PBTL

Record of Proceedings

Due to a paucity of time, the matter could not be taken up for hearing and was accordingly adjourned.

2. Since the matter was being deferred, the Commission deemed it appropriate to grant another opportunity to all the Respondents, particularly, the Western Region Beneficiaries impleaded *vide* the Record of Proceedings dated 25.11.2025, to file their replies, if any, within three weeks with a copy to the Petitioner, who may file its rejoinder(s), if any, within two weeks thereafter.

3. The Petition will be listed for hearing on **14.4.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)